

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**CIRCUIT SITTING:GWALIOR****Misc. Application No.202/01012/2015***(in OA No.955/2012)*Gwalior, this Wednesday, the 09<sup>th</sup> day of May, 2018**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Jagannath Prasad Kashyap S/o Late R.P. Kashyap  
 Aged 70 years R/o Surya Vihar Colony  
 Near Pinto Park No.2, Gali No.3 House No.3,  
 Gwalior (M.P.) 474006  
 (By Advocate –**Shri J.P. Saxena**)

**-Applicant**

**V e r s u s**

1. Commissioner, Kendriya Vidyalaya Sangathan, 18, Industrial Area, Shaheed Jeet Singh Marg, New Delhi PIN 110016
2. Additional Commissioner (Administration) O/o Commissioner Kendriya Vidyalaya Sangathan18, Industrial Area, Shaheed Jeet Singh Marg, New Delhi PIN 110016
3. Deputy Commissioner Kendriya Vidyalaya Sangathan Grand Parade Road K.V. No.2 Campus Cantonment Area Agra Cantt. (U.P.)
4. Principal Kendriya Vidyalaya No.2 M.A.F. Gwalior (M.P.) 474020
5. Government of M.P. Through its Secretary Government of Madhya Pradesh Ministry of Technical Education, Vallabh Bhawan, Bhopal (M.P.) 462011
6. Secretary, Government of Madhya Pradesh, Ministry of Technical Education, Vallabh Bhawan, Bhopal (M.P.) 462011
7. Principal Govt. Dr. B.R. Ambedkar, Polytechnic College (formerly known as Govt. Central Technical Institute Polytechnic) Gwalior (M.P.)

**- Respondents**

(By Advocate –**Shri Rajneesh Sharma**)

**O R D E R (Oral)****By Ramesh Singh Thakur, JM:-**

This Misc. Application has been filed by the applicant against the respondents for execution of order dated 13.01.2015 passed by this Tribunal in Original Application No.955/2012.

**2.** The respondents Nos.1 to 4 have filed their reply wherein they have submitted that the order which was passed by this Tribunal is under challenge before the Hon'ble High Court of Madhya Pradesh Bench at Gwalior by the State of M.P. The answering respondents have submitted that the Writ Petition No.7318/2015 and 7783/2015 have been preferred by both KVS and State of M.P., which is pending before the Hon'ble High Court. However, it has also been submitted that now the order of Tribunal is fully complied with and compliance report has already been submitted.

**3.** It is pertinent to mention that as per law the replying respondents have approached the Hon'ble High Court by filing Writ Petition against our order which is the available remedy for the replying respondents. Needless to say that our order will merges with the final order the Hon'ble High Court.

**4.** In view of this, M.A. is disposed of.

**(Ramesh Singh Thakur)**  
**Judicial Member**

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**(Navin Tandon)**  
**Administrative Member**